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**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 313, 314 & 315**

**State Vs. 1) Bagh Chand @ Kala**

**2) Arjun**

**3) Mangali**

**FIR No. : 322/19**

**PS: Mundka**

**U/s : 498A/406/34 IPC**

**15.07.2020**

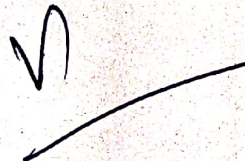
**Bail application taken up in view of Bail Roster No. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.**

**Matter taken up in view of Covid-19 pandemic and national lockdown.**

**Bail Applications U/s 438 Cr.P.C. moved on behalf of the applicants - accused Bagh Chand @ Kala, Arjun & Mangali respectively for grant of anticipatory bail.**

**Present: Ms. Promila Singh, Ld. Addl. P P for the State.**

**Vide this composite order, I shall consider the three bail applications of applicants – accused Bagh Chand @ Kala, Arjun and Mangali for grant of anticipatory bail.**



Despite repeated calls and waiting, none has appeared on behalf of applicants – accused Bagh Chand @ Kala, Arjun and Mangali.

Perusal of record shows that none has been appearing on behalf of applicants – accused since 01.04.2020. The matter was thereafter listed for 20.04.2020, 29.04.2020 & 09.07.2020. None appeared on behalf of applicants – accused on these dates also to pursue these applications.

In these circumstances, **the present applications are dismissed for non-prosecution.**



**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/  
THC/Delhi/15.07.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 1394**  
**State Vs. Mithlesh**  
**FIR No. : 45/2020**  
**PS: Nihal Vihar**  
**U/s : 308/336/34 IPC**

**15.07.2020**

**Bail application taken up today in view of Bail Roster No. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.**

**Matter taken up in view of Covid-19 pandemic and national lockdown.**

**Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Mithlesh for grant of anticipatory bail.**

**Present: Ms. Promila Singh, Ld. Addl. P P for the State.**

**Despite repeated calls and waiting, none has appeared on behalf of applicant – accused Mithlesh.**

**No report of the IO has been received.**

**Let report of the IO be called for 17.07.2020. Also issue**



notice to the complainant through the IO for the next date of hearing.

Put up for further consideration of the bail application on  
17.07.2020.



(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/15.07.2020

R/Mam,

Reply received  
by IO at 11:40 A.M  
on 15/7/2020

Qadira I  
Receivable/PJ  
15/7/20

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IN THE COURT OF MS. VRINDA KUMARI,  
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST  
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1411  
State Vs. Sakvir @ Samrat  
FIR No. : 557/19  
PS: Hari Nagar  
U/s : 392/397/34 IPC

15.07.2020

Bail application taken up in view of Bail Roster No. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

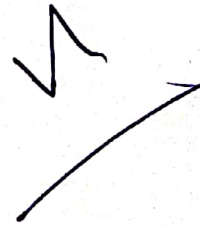
Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Sakvir @ Samrat for grant of interim bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Sh. Mohd. Ilyas, Ld. Counsel for applicant -  
accused.

Reply of the IO received.

The death of father of the applicant -- accused and the averments in the bail application in this respect have not been verified.

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The IO is directed to verify the documents annexed with the application of applicant – accused regarding the death of his father and also regarding the averments made in this respect in the bail application. The IO shall file his report on the next date of hearing.

Put up for further consideration on 18.07.2020.

A copy of order be provided / dispatched / e-mailed to the IO.



(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/15.07.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**FIR No.: 425/2018**  
**PS : Nihal Vihar**  
**U/s : 33/38/58 Delhi Excise Act**  
**State Vs. Tony**  
**Bail Application No. 1397**

**15.07.2020**

**Bail Application taken up in view of Bail Roster No. 455/10455-10510/Misc./Gaz./ DJ West/2020 dated 30.06.2020.**

**Matter taken up through video conferencing in view of Covid-19 pandemic and national lockdown.**

**Anticipatory Bail application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Tony.**

**Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.**  
**Ms. Hem Lata, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.**

**Heard. Records perused.**



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The anticipatory bail application has been moved on the ground that the applicant-accused had given his vehicle in question to his *Mama* (maternal uncle) and he is not aware as to whom his *Mama* gave this vehicle or how he used it. It is submitted that now the police is pressurizing the applicant-accused to take the blame on himself. It is also submitted that about a year back wife of the applicant-accused had expired and there is no one to take care of his two year old minor child. Further, the father of the applicant-accused expired about ten days ago.

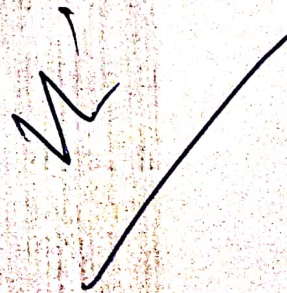
As per the report of the IO, the applicant-accused is the registered owner of the vehicle from which 50 boxes of illicit liquor were recovered. Despite repeated visits, applicant-accused was never found and he never joined the investigation. This is not the first bail application of the applicant-accused and the earlier anticipatory bail application was dismissed.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused on the ground that one anticipatory bail application of the applicant-accused had already been dismissed.

I have considered the rival contentions.

The documents of the applicant-accused himself show that the father of the applicant-accused had expired on 21.06.2020, i.e., about twenty three days ago. The time for the thirteenth day ritual (*Tehervi*) has already passed.

During the course of arguments, the Ld. Counsel for the



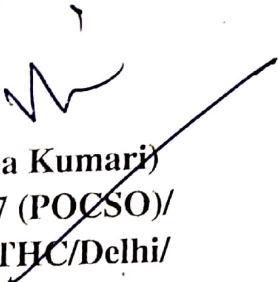
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applicant-accused has admitted that the first application for anticipatory bail had been dismissed about a year back and that application had been moved on the ground of death of wife of the applicant-accused.

The fact of dismissal of the first anticipatory bail application has been withheld by the applicant-accused while moving the present application. It amounts to suppression of material fact. On this account, the second anticipatory bail application does not merit a favourable view. **The second anticipatory bail application of the applicant-accused Tony is, accordingly, dismissed.**

Copy of the Order be provided/emailed to Ld. Counsel for applicant-accused as well as IO of the case.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
WEST/THC/Delhi/  
15.07.2020

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

FIR No.: 58/2020  
PS : Mundka  
U/s : 394/397/459/34 IPC &  
Section 25/27/54/59 Arms Act  
State Vs. Karan  
Bail Application No. 1382

15.07.2020

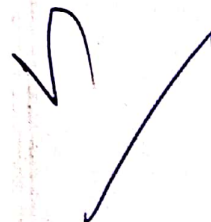
Bail Application taken up in view of Bail Roster No. 455/10455-10510/Misc./Gaz./ DJ West/2020 dated 30.06.2020.

Matter taken up through video conferencing in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Karan for extension of interim bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.  
Shri Harsh Vardhan Sharma, Ld. Counsel for applicant-accused through Cisco Webex Video Conferencing.

Heard. Records perused.



Contd/-

The applicant-accused was admitted to interim bail vide Order dated 23.05.2020 for a period of 45 days.

Vide Order dated 13.07.2020 in W.P. (C) No. 3037/2020 titled as '*Court on its own Motion Vs. State & Ors.*', Hon'ble High Court of Delhi has clarified that the Order of extension of bail/interim bail/parole shall be applicable to all Under Trial Prisoners/Convicts who are on bail/interim bail/parole as on date irrespective of the fact that they were released on bail or interim bail or parole before or after 16.03.2020. Vide this Order Hon'ble High Court of Delhi further extended the implementaton of the directions in Orders dated 25.03.2020, 15.05.2020 and 15.06.2020 till 31.08.2020 with the same terms and conditions.

In the light of above directions of Hon'ble High Court of Delhi, the interim bail granted to the applicant-accused Karan on 23.05.2020 stands extended till 31.08.2020 with the same terms and conditions as contained in the Order dated 23.05.2020.

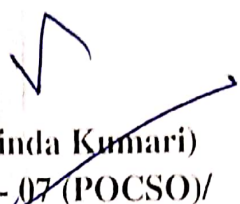
The applicant-accused shall surrender before the concerned Jail Superintendent on 01.09.2020 before 2:00 pm.

The application of the applicant-accused Karan for extension of interim bail is disposed of accordingly.

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Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

  
(Vrinda Kumari)  
ASJ-07 (POCSO)/  
WEST/THC/Delhi/  
15.07.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**FIR No.: 723/2019**

**PS : Ranhola**

**U/s : IPC &**

**Section of POCSO Act**

**State Vs. (1) Santara**

**(2) Moti Lal**

**(3) Meera**

**Bail Applications No.: 462, 463 & 1115**

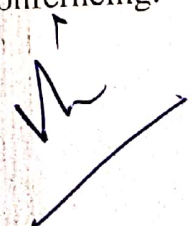
**15.07.2020**

**Bail Applications taken up in view of Bail Roster No. 455/10455-10510/Misc./Gaz./ DJ West/2020 dated 30.06.2020.**

**Matter taken up by video conferencing in view of Covid-19 pandemic and national lockdown.**

**Three Anticipatory Bail Applications U/s 438 Cr.P.C. moved on behalf of the applicants-accused Santara, Moti Lal and Meera.**

**Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.**  
**Shri Vineet Rana, Ld. Proxy Counsel for applicants- accused through Cisco Webex Video Conferencing.**



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Vide this composite Order, I shall consider the three anticipatory bail applications of the applicants-accused Santara, Moti Lal and Meera.

Heard. Records perused.

Vide Order dated 13.03.2020 in the applications of applicants Santara and Moti Lal, it was directed by Ld. ASJ-03 (West), Delhi that IO/SHO PS Ranhola shall give advance notice of atleast four days if they seek to arrest the applicants-accused for some non-bailable offence.

Vide Order dated 26.05.2020 in the application of applicant-accused Meera, Ld. ASJ-05 (West), Delhi directed that no coercive action shall be taken against the applicant-accused till the next date of hearing subject to joining of investigation as and when directed by the IO/SHO.

The replies of the IO filed on an earlier date mentions that during the course of investigation, the Complainant was asked to provide the documents executed between him and accused Dharmender and the same are being verified. There is no further report regarding verification of the same. The IO has also not mentioned anything about documents executed between the Complainant and Late Shri Chandan in respect of the plot in question. It is also not clear if the Mutation documents such as *Khatauni* etc. were verified from the concerned Revenue Department or not. **The IO is directed to file a**

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**detailed reply/Verification Report in this respect alongwith copies of the requisite documents on the next date of hearing.**

**In the mean time, also issue notices of the applications under consideration to the Complainant through the IO for the next date of hearing.**

**Now to come up for same and further consideration of the three anticipatory bail applications on 22.07.2020.**

**Interim Orders to continue till the next date of hearing.**

**Copy of the Order be provided/emailed to Ld. Counsel for applicant-accused as well as IO of the case.**

  
**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)/**  
**WEST/THC/Delhi/**  
**15.07.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**Bail Application No: 1357, 1358, 1359 & 1360**

**State Vs. 1) Ramesh Chand**  
**2) Deepak Chand**  
**3) Sagar Chand**  
**4) Hemlata**

**FIR No. : 674/2020**

**PS: Ranhola**

**U/s : 498A/376/376D/377/509/34 IPC**

**15.07.2020**

**Bail application taken up in view of Bail Roster No. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.**

**Matter taken up today by Video Conferencing in view of Covid-19 pandemic and national lockdown.**

**Four Applications U/s 438 Cr.P.C. moved on behalf of the applicants - accused Ramesh Chand, Deepak Chand, Sagar Chand & Hemlata for grant of anticipatory bail.**

**Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.**





IO W/SI Shalini through CISCO Webex  
Video Conferencing.  
Sh. Jaidev Sharma, Ld. Counsel for  
applicants – accused through CISCO Webex  
Video Conferencing.  
Sh. Jai Subhash, Ld. Counsel for complainant  
with complainant through CISCO Webex  
Video Conferencing.

Heard. Records perused.

Reply of the IO received alongwith printout of DD No. 0066A dated 01.06.2020 PS Ranhola. As per the reply of the IO, no record of any DD entry dated 02.06.2020 from the side of complainant was found. It has been orally submitted by the IO that two notices u/s 91A Cr.P.C. were issued to the complainant but she did not respond.

Ld. Counsel for the applicants – accused has argued that matrimonial dispute between the complainant and husband – accused Sagar is at the core of present FIR. Photographs annexed with the application would show that the complainant has got married again. It is further submitted that in the year 2015, the complainant had lodged an FIR u/s 498A IPC at Mathura against her husband (accused Sagar) and the other applicants – accused. This case was withdrawn on 02.06.2016. It is submitted that the complainant has been residing separately since then and has remarried. Since the year 2016, there was no connection between the complainant and the applicants – accused. Suddenly in the



year 2020, the complainant came at the house of the applicants – accused and said that she wanted to stay there. It is further submitted that father-in-law of the complainant (applicant – accused Ramesh Chand) had made a police call and a DD entry was registered on 01.06.2020 against the complainant. On 02.06.2020, the complainant again came to their house and made a police call alleging that her father-in-law had torn her clothes. This call / DD entry was dealt with by HC Rathi. Thereafter, suddenly, she got the present FIR registered on 03.07.2020 leveling all sorts of outlandish allegations against the applicants – accused. It is also submitted that so far as rape allegations against accused Deepak is concerned, there is a delay of six months and this delay has not been explained. The allegation of rape against father-in-law is vague. Further, the brother-in-law (*devar*) (applicant – accused Sagar Chand) and one of her sisters-in-law (*nanand*) were in Mumbai at the time of alleged offence. The other sister-in-law was also not present in the matrimonial house of the complainant at that time. It has also been argued that there is no allegation of gang-rape.

Ld. Counsel for the complainant has argued that in the photographs filed alongwith the bail applications, the groom seen with the complainant is her brother. She has not remarried. It is submitted that her husband (applicant – accused Sagar) has remarried without divorce. It is also submitted that plea of alibi taken by Ld. Counsel for



applicants – accused requires strictest proof. It is submitted that the applicants – accused belong to *Sansi* community and they have good control over police. It has been admitted that in the year 2015, an FIR u/s 498A IPC was got registered by the complainant against the accused persons and this FIR was quashed by Hon'ble High Court at Allahabad in the year 2016 with mutual consent. It is also submitted that because of lockdown in UP for past one week, the complainant who resides in Mathura was not able to reply to the two notices u/s 91A Cr.P.C. of the IO. In response to a query of the Court, Ld. Counsel for the complainant argued that the complainant has been living at her matrimonial house with her husband (accused Sagar) off and on since the year 2016. He again said that the complainant used to go to her matrimonial house and whenever she was beaten up, her mother used to bring her back.

Complainant has opposed the bail applications and has reiterated her allegations in the FIR.

Ld. Addl. PP for State assisted by the IO has opposed the bail applications. Ld. Addl. PP for State also submits that certain facts put forth by both the parties today need further verification. Further, call detail reports regarding the whereabouts of the applicants – accused on the dates of alleged offences are awaited.

I have considered the rival contentions.

It has been alleged by the complainant in the instant FIR

A handwritten signature consisting of a stylized 'M' or 'W' shape with a long horizontal flourish extending to the right.

No. 674/2020 dated 03.07.2020 PS Ranhola that on 16.04.2014, she got married to accused Sagar at Mathura. After their marriage, they started residing at Mohan Garden, Uttam Nagar, Delhi. Quarrels between her and her husband started immediately after marriage. Her *devar* accused Deepak and father-in-law accused Ramesh *Sansi* started beating her up and abusing her. Her mother-in-law Hemlata and sisters-in-law Manisha and Shivani started forcing her into prostitution and beating her up. Her husband Sagar used to have unnatural sexual intercourse with her and when she objected, he used to beat her up. On 10.01.2020, her *devar* accused Deepak raped her at 12:00 Noon. On 12.01.2020, her sisters-in-law applied chilly powder on her private parts and inserted their finger. It is alleged by the complainant that her father-in-law also raped her repeatedly. On 20.01.2020, she was turned out of her matrimonial house.

Admittedly, after about one year of her marriage, the complainant had lodged a case u/s 498A/323/504/506 IPC and Section 3 / 4 DP Act at Mathura against the applicants – accused. Later these proceedings were quashed. The copy of an application of the complainant filed in the Court of Ld. ACJM-1, Mathura in the abovesaid case has been filed alongwith the present bail application. This document has not been disputed. It is mentioned in this document by the complainant that the abovesaid case at Mathura was lodged by her



parents without her consent. The complainant has also stated that her in-laws neither demanded dowry nor harassed her on this account. She has also mentioned that all her in-laws treated her with love and that she had been residing at her matrimonial house peacefully and happily. It is also mentioned in this document that at that time her father-in-law, her mother-in-law and both her sisters-in-law resided in Mumbai. She accordingly prayed for closing of case No. 25/15 u/s 498A/323/504/506 IPC and Section 3 / 4 DP Act.

The contents of the abovesaid application filed by the complainant before the Mathura Court and the allegations in the FIR, specifically related to the initial period of marriage, do not match. The investigation in the present case is still going on. I have considered the averments of the present bail application, FIR and the contents of the application of the complainant in case No. 25/15 before Ld. ACJM-1, Mathura carefully.

IO is directed to file a comprehensive report regarding joining of investigation by the complainant as well as the accused in the present case. The IO shall also state whether or not medical examination of the complainant has been got done in view of her specific allegations of unnatural sexual intercourse over a period of time by her husband and rape. The IO shall also state whether any inquiries were made from the locality regarding the presence of the accused persons, specifically,




sisters-in-law and brother-in-law of the complainant at the time of offences committed in January 2020 as also whether the complainant has been residing with her in-laws continuously since the year 2016 or not. IO shall also verify all the documents and photographs annexed with the bail applications. **The detailed report in this respect shall be filed by the IO on the next date of hearing.**

In the meantime, till the next date of hearing and subject to joining of the investigation by the accused persons, namely, Ramesh Chand, Deepak Chand, Sagar Chand and Hemlata, it is directed that should the IO deem it necessary to arrest the applicants – accused, he shall release them on anticipatory bail on furnishing of personal bonds-cum-surety bonds in sum of Rs.30,000/- each with one surety each subject to the satisfaction of IO / SHO / Arresting Officer.

Now to come up for report of the IO as directed above and further consideration on 30.07.2020.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicants – accused and the IO.

  
(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/15.07.2020